

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA  
Original Application No. 123 of 2025/EZ

Biplab Kumar Chowdhury

...Applicant

Versus

West Bengal Pollution Control Board & Ors.

...Respondents

**INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page no.</b>
1	Affidavit in Opposition on behalf of the Respondent no. 12	1 to 10
2	Annexure A	11 to 13
3	Annexure B	14 to 16
4	Annexure C	17 to 28
5	Annexure D	29 and 30
6	Annexure E	31 and 32
7	Annexure F	33

3/11/2025

Subhendu Ghosh

Filed by  
Nafisatunnabi  
Advocate



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S.L NO...

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA  
Original Application No. 123 of 2025/EZ**

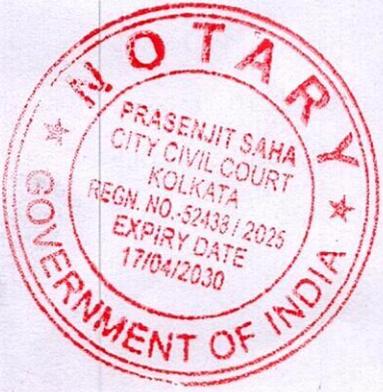
**IN THE MATTER OF:  
BIPLAB KUMAR CHOWDHURY  
...APPLICANT**

**Versus**

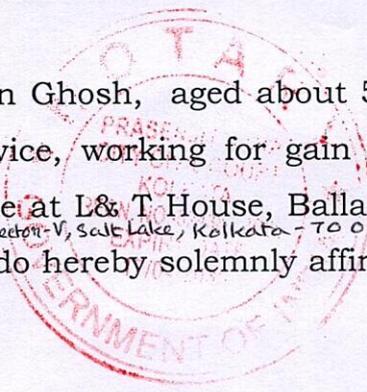
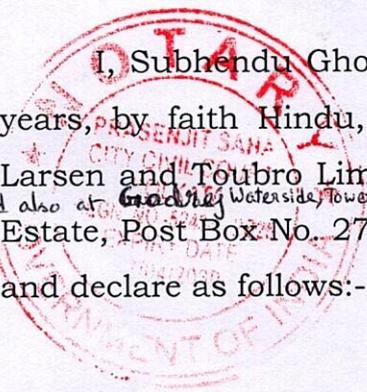
**WEST BENGAL POLLUTION  
CONTROL BOARD & ORS.**

**...RESPONDENTS**

**AFFIDAVIT IN OPPOSITION ON BEHALF OF RESPONDENT NO.12,  
M/S. LARSEN & TOUBRO LIMITED**



I, Subhendu Ghosh, son of Panchanan Ghosh, aged about 58 years, by faith Hindu, by occupation service, working for gain at Larsen and Toubro Limited, having its office at L& T House, Ballard Estate and also at ~~Waterside Tower II~~, 11<sup>th</sup> floor, Block-DP, Plot-5, Sector-V, Salt Lake, Kolkata - 700 091, do hereby solemnly affirm and declare as follows:-



03 NOV 2025

*Subhendu Ghosh**Filed by Jay Pravin  
Nafsa  
Advocate*

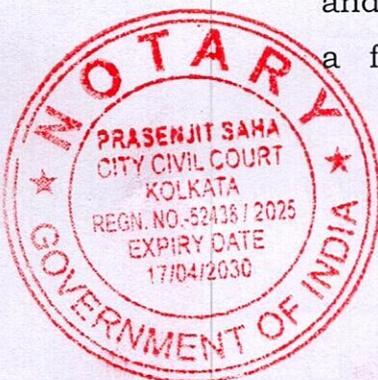
1. I am the Operational Head (East) of the respondent No. 12, Larsen & Toubro Limited, and am well conversant with the facts and circumstances of the instant case. I am duly authorised by the respondent No. 12 to sign and affirm this affidavit on behalf of the respondent No. 12. In this regard a copy of the Power of attorney executed by the respondent No. 12 whereby I have been authorised to represent and act for and on behalf of the Respondent no. 12 is annexed and marked with Letter **A**.

2. A copy of an application purportedly affirmed on June 17, 2025 by one Biplab Kumar Chowdhury (hereinafter referred to as the "said application") was served upon the respondent no. 12. I have gone through the said application and understood the imports and purports thereof. I have been advised to deal with the all allegation made therein.

3. Before dealing with all the allegations made in the said application I state as follows:

a. The respondent no. 12 is a reputed company serving the nation and the general public with various infrastructure projects since a long period of time for the interest of the public.

b. The project in respect of which the Stone Crusher is being used is an infrastructure project awarded by National Highways and Infrastructure Development Corporation Limited (NHIDCL), a fully owned company of the Government of India for



Subhendu Ghosh



construction of four lane Bridge including approaches over river Brahmaputra between Dhubri and Phulbari. The project is envisioned to be the longest bridge to be constructed in Asia for the benefit of the public. I crave leave of this Hon'ble Tribunal to produce and rely upon copies of the contract papers, at the time of hearing, if necessary.

c. It is project of National Importance. Dhubri in Assam shares an International Border with Bangladesh and inter-state boundaries with Meghalaya and West Bengal, which makes it a critical point for border security and surveillance. Improved Road connectivity enhances military mobility and logistics in a region which is sensitive from a national security perspective.

d. Moreover, the bridge provides a shortest route to Indian Ports on the east coast of the country, enhancing export-import logistics for the Northeast. The bridge, once completed, will reduce the travel distance between Dhubri (Assam) and Phulbari (Meghalaya) from current 212 km to just 19 km. This will lead to faster movement of goods, especially agricultural and small-scale industrial products, boosting local economies and cross-border trade. In fact a substantial population in Assam and Meghalaya will be benefitted directly from improved access to healthcare, education, and employment opportunities.

e. It is stated that the said project is now at a critical stage against a stringent completion timeline, and continuity of



*Subhendu Ghosh**Filed by  
Nafisa Yasmin  
Advocate*

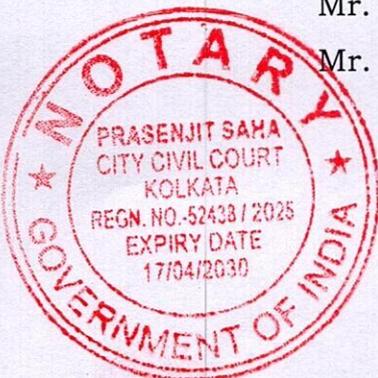
crushing operations is of paramount importance at this stage. Hence, for timely completion of the said project of greater national importance.

f. The respondent No. 12 is operating one stone crushing from the River Bed Raidhak-II River with all required/requisite compliances, clearances and as per the guidelines of West Bengal Pollution Control Board. Copies of such compliances are annexed and collectively marked with the letter "B".

g. The respondent no. 12 is not by itself engaged or involved in Stone/Boulder extraction nor has any agent for such purpose.

h. The respondent No. 12, being in requirement of aggregate for the aforesaid project, is obtaining and/or procuring boulders from legal sources. Such suppliers, to the best of information of the respondent no. 12, after having complied with all the requisite statutory compliances including procuring quarry/mining lease and Environmental Clearance, are extracting boulders and supplying the same to the respondent no. 12.

i. The respondent no. 12 is procuring such boulders for its stone crusher from the Suppliers viz. Mr. Subhrojit Sarkar and Mr. Apurba Mallik. It may be noted that Mr. Rajkumar Barman, Mr. Subhrajit Sarkar & Mr. Dilip Kumar Das are quarry lease



*Subhadra Ghosh**Filed by  
Nishayanti  
Advocate*

holders, who all have the requisite mining lease and clearances including Environment Clearance accorded and issued by the District Level Environment Impact Assessment Authority, Alipurduar District, copies whereof are annexed and collectively marked as “C”.

j. The respondent No. 12 possesses the Consent to Operate the stone crusher for manufacturing stone chips issued by the West Bengal Pollution Control Board after thorough scrutiny in all stages. A copy whereof is annexed and marked with the letter “D”.

k. The respondent no. 12 has installed the stone crusher upon having accorded the Consent to Establish by the West Bengal Pollution Control Board, a copy whereof is annexed and marked with the letter “E”.

l. The stone chips manufactured by use of the said Stone Crusher are being used for the purpose of the said project only. The respondent no. 12 is not engaged in either selling the boulders supplied by its suppliers or the stone chips manufactured by use of the said Stone Crusher to third parties.

m. It is further pertinent to mention that the State Pollution Control Board has implemented an e-governance system for its authorization and consent from the management. All requisite details are required to be submitted by the applicant online



Subhendu Ghosh



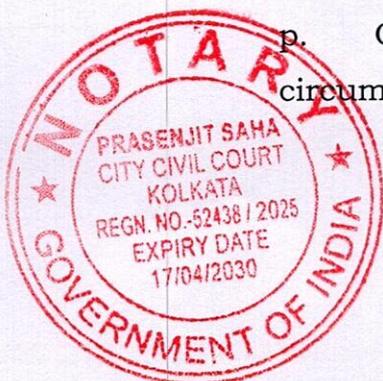
Filed by  
Nafisa Khan  
Advocate

through e-portal. The applicant is able to download the Certificate of Consent/Authorization of State Pollution Control Board soon after the approval from the competent authority. The State Pollution Control Board accepts NABL Accredited private laboratories analysis results to grant consent and authorization. The respondent No. 12 satisfactorily fulfilled all criteria and has obtained the Certificate to operate from the West Bengal Pollution Control Board after satisfactorily passing through all the stages required for granting such consent.

n. The respondent No. 12 is not operating any Mine or Mineral Lease Quarry for extraction of bounders. It is operating a stone crusher. In the PARIVESH PORTAL of the Ministry of Environment, Forest and Climate Change till date doesn't any mechanism for enlisting stone crushing activities to apply for Environmental Clearance. At the time of establishment all files regarding environmental clearance have to be processed strictly through PARIVESH PORTAL. Hence, the respondent No.12, even if required, was unable to apply for or obtain environment clearance for stone crushing.

o. On such allegations, earlier the applicant had filed an Original Application being O.A. No. 72 of 2022 before this Hon'ble Tribunal.

p. On a contested hearing and Considering the circumstances and practical difficulties as stated above, this



*Subhadra Ghosh**Flody  
Notary and  
Advocate*

Hon'ble Tribunal by its order dated 01.05.2023, inter-alia was pleased to direct the Respondent No. 12 herein to submit its application before SEIAA, West Bengal for its necessary consideration. In paragraph 29 of the said order, this Hon'ble Tribunal was pleased to observe that the answering respondent has duly obtained consent to establish (CTE) and consent to operate (CTO) from the West Bengal Pollution Control Board. A copy of the said order is already annexed with the said application.

q. In compliance with the said order dated 01.05.2023 the Respondent no. 12 has duly applied before the SEIAA, West Bengal for Environmental Clearance which is still pending. A copy of the said application filed before SEIAA by the Respondent no. 12 is annexed and marked with letter "F".

4. I now proceed to deal with the allegations and/or contentions and/or statement of the applicant as contained in the application under reply. Save and except what have been specifically admitted herein, the answering respondent denies and disputes the each and every allegation and/or contentions and/or statement of the applicant as contained in the application under reply. The allegations which have not been dealt with specifically shall be deemed to have been denied in seriatim.

5. The statements contained in the paragraph no. 1 and 2 are matters of record, the respondent no. 12 doesn't admit anything

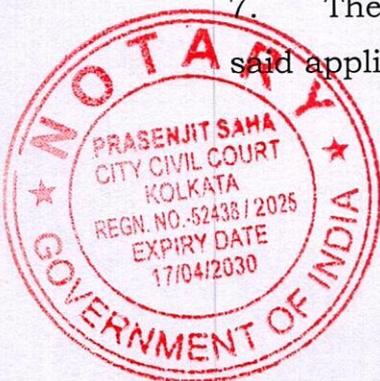


*Subinder Ghosh**Filed by  
Neelisa Yamini  
Advocate*

which is beyond the record and the applicant is put to strict proof of his statements.

6. I deny and dispute the statements contained in the paragraph nos. 3 to 8 of the said application. I repeat and re-iterate the statements made in the foregoing paragraphs of the present affidavit in opposition. It is denied that the answering respondent is operating and carrying out stone crushing activities without obtaining environmental clearance as alleged. I state that the respondent no. 12 has applied for Environmental Clearance (EC) in compliance with the order dated 01.05.2023 passed by this Hon'ble Tribunal in O.A. No. 72/2022/EZ. The application is pending before the SEIAA, West Bengal, for reasons not attributable to the Respondent no. 12. It is denied that the units were operating without proper sanction and without obtaining the necessary permissions from the concerned authorities as alleged. I state that the respondent no. 12 is operating with a valid Consent to Establishment (CTE) and Consent to Operate (CTO) granted by the West Bengal pollution control Board, valid until 04.01.2026. It is further stated that the issues raised in the present Application are substantially the same as those raised in O.A. No. 72 of 2022 to which have already been decided finally by this Hon'ble Tribunal on 01.05.2023. The Applicant has raised the same issues again for re-adjudication, which is barred by the principles of res-judicate, estoppels and analogous thereto.

7. The allegations made in paragraphs 9, 10, 11, 12 and 13 of the said application are misleading, misconceived and I emphatically deny



Subhendu Ghosh

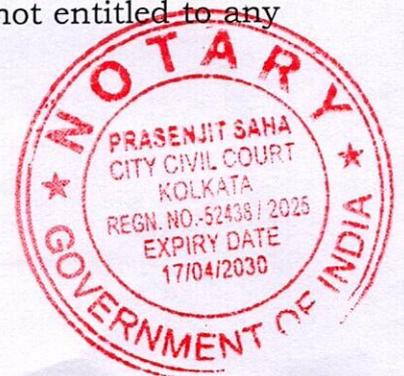


Filed by  
Nepi Saikumar  
Advocate

and dispute the same. I repeat and reiterate the statements made in the foregoing paragraphs of the present Affidavit-in-Opposition. I state that the letter dated 17<sup>th</sup> October, 2024 was issued by the Applicant on frivolous complaints. Pursuant to the direction passed by the Environmental Engineer, the representative of the answering Respondent duly appeared before the State Board on 17<sup>th</sup> February, 2025. It is denied that stone crushing activities are being carried out on the river bed, Raidhak-II, without obtaining any Environmental Clearance from SEIAA as alleged. I state that the observations made in the Report dated 11<sup>th</sup> April, 2025 are not correct.

8. The allegations made in paragraphs 14 and 15 of the said application are misleading, misconceived and I emphatically deny and dispute the same. I repeat and reiterate the statements made in the foregoing paragraphs of the present Affidavit-in-Opposition. It is denied that the answering Respondent is operating freely without obtaining Environmental Clearance Certificate as alleged. I state that the answering Respondent is never involved in any mining activity as alleged or at all.

9. The grounds, statements and the prayers made in paragraphs 16, 17, 18 and 19 respectively of the said application are misconceived, misleading and I emphatically deny and dispute the same. I submit that the grounds taken in paragraph 16 of the said application are not at all good grounds for interference by this Hon'ble Tribunal. It is denied that the application is not barred by the law of limitation as alleged. I submit that the Applicant is not entitled to any



Filed by  
Nafisa Yasmin  
Advocate

relief as prayed for either in paragraph 18 or 19 of the said application.

10. The statements made in the foregoing paragraph Nos. 1 to 7 are true to my knowledge as per records and the rests are my humble submissions before this Hon'ble Tribunal.

Prepared in my office.

*Nafisa Yasmin*

Advocate

*Subhendu Ghosh*

**DEPONENT**

Identified by me.

*Nafisa Yasmin*

Advocate



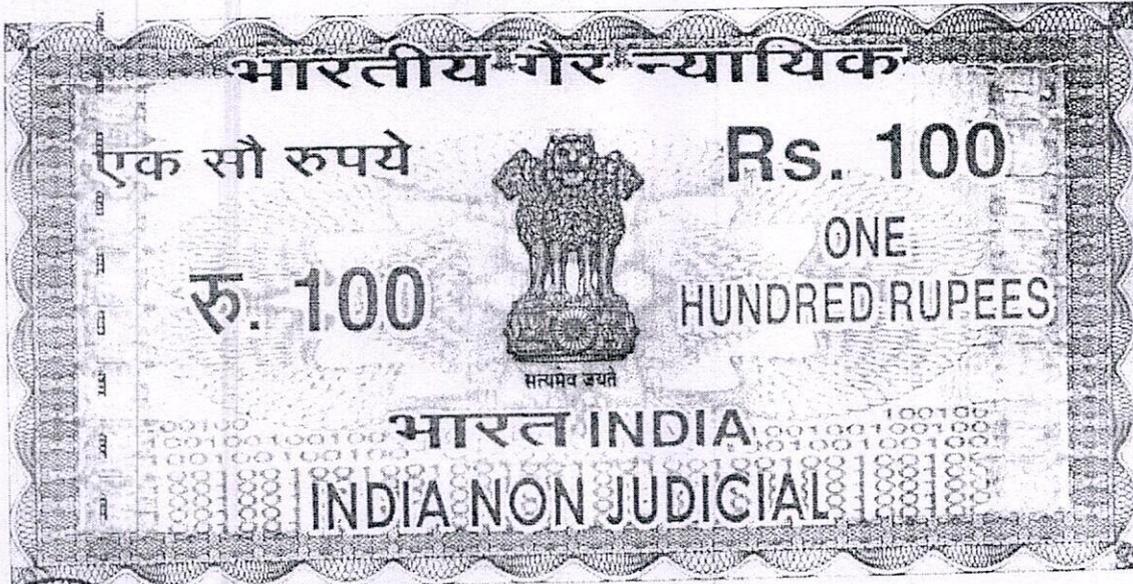
Solemnly affirmed and declared  
Before me on Identification

*Babs*

PRASENJIT SAHA  
Notary, Kolkata, Govt. of India  
Regn. No.-52438 / 2025

03 NOV 2025





தமிழ்நாடு TAMILNADU

25 AUG 2022

LARSEN & TOUBRO LIMITED  
CHENNAI - 600 089.

CP 174753

*V. Hemachalam*  
**V. HEMACHALAM**  
 Stamp Vendor  
 L.C. No. A6/46163/81  
 42, VATHIYAR KANDA PILLAI  
 CHOOLAI, CHENNAI - 600  
 044 - 25323103 / 938100

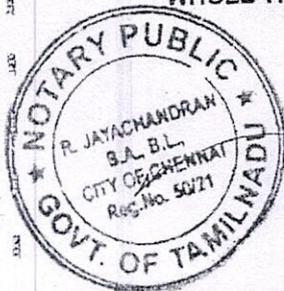
POWER OF ATTORNEY

KNOW ALL MEN by these presents that we, Larsen & Toubro Limited, a Company within the meaning of Section 2 (20) of the Companies Act, 2013, having its Registered Office at L&T House, Narottam Morarji Marg, Ballard Estate, Mumbai - 400 001 and its Construction Division Headquarters at Mount Poonamallee Road, Manapakkam, Chennai - 600 089 (hereinafter called the 'Company') through Mr. S.V. Desai, its Whole Time Director & Sr. Executive Vice President (Civil Infrastructure) (hereinafter referred to as the "Whole Time Director") SEND GREETINGS:

WHEREAS, the Company undertakes execution of Civil, Structural, Mechanical and Electrical Contracts as also Design Services from Governments (Central as well as States), Local Authorities/Bodies, Public/Private Sector Companies, Firms and Individuals in India and abroad;

*(Signature of S.V. Desai)*  
 (S.V. DESAI)

WHOLE TIME DIRECTOR & SR. EXECUTIVE VICE PRESIDENT  
 (CIVIL INFRASTRUCTURE)  
 LARSEN & TOUBRO LIMITED



✗

✗

AND WHEREAS the Company has been awarded the Contract for Design, Engineering, Procurement, Supply and Construction of Four Lane Bridge including Approaches over River Brahmaputra between Dhubri on the North Bank and Phulbari on the South bank in the State of Assam | Meghalaya on NH-127B (hereinafter referred to as "Project") by National Highway & Infrastructure Development Corporation Limited (NHIDCL), (hereinafter referred to as "Client")

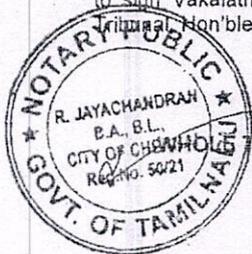
AND WHEREAS One Mr Biplab Kr Chaudhary has filed an application before National Green Tribunal Kolkatta Bench against West Bengal Pollution Control Board; Directorate of Mines; Geology Department and 13 others to direct stoppage of the Company's Stone Crusher unit, stating that stone crusher unit is illegally operated at river bed of Bhadrak River without environment clearance certificate. Whereas the Company has been arrayed as 13<sup>th</sup> Respondent (hereinafter referred to as "Legal Proceedings") ;

AND WHEREAS it is not convenient for the Whole-Time Director to be personally present and to do certain acts, deeds, and things for and on behalf of the Company in connection with the above said Arbitration Proceedings and any future legal proceedings pertaining to the said Legal Proceedings..

AND WHEREAS the Whole-Time Director has been vested with the necessary powers by the Company under the resolution of the meeting of the Board of Directors held on 28<sup>th</sup> October 2020, and in particular, the power "to sub-delegate, as may be necessary for the conduct of the business of the Company, any of the powers and authorities delegated to him by the Board of Directors of the Company".

NOW KNOW YE ALL by these presents the Whole-Time Director of the Company under the powers vested in him under the aforesaid resolution, do hereby constitute, nominate Mr.SUBHENDU GHOSH, Operations Head (East) of the Company's Transportation Infrastructure IC, as attorney of the Company so long as he is in the employment of the Company to do the following acts, deeds and things in connection with the said Arbitration Proceedings and any future legal proceedings pertaining to the said Project only, that is to say:-

1. To file or defend any Petition, Applications, Appeals, Written Statements, Objections, Reply statements and to sign and submit any Application, Petition, Affidavit, counter statement, Written Statements, Counter / reply statements, Rejoinders, replications and all other related documents thereto before the Conciliation, Arbitration Tribunal and other appropriate Courts having jurisdiction, and to file any Caveats, appeals against any orders therefrom in all legal proceedings by the Company or against the Company in respect of the all Legal / Arbitration proceedings pertaining to the said Project;
2. To represent the Company in all Conciliation, Legal, Arbitration proceedings pertaining to the said Project and to pursue the same and also to represent the Company in further appeal petitions before appropriate Courts if any preferred by filing necessary appeals, complaints, petitions, applications, etc., for any directions, injunctions, and to sign and verify, complaints, pleadings, written statements, swear to affidavits before the Court and other Courts of competent jurisdiction before which further proceedings may be filed against any judgment passed by the Courts of competent jurisdiction against the Company in respect of the Writ Petition.
3. To appoint Arbitrators, Advocates, Counsels, Consultants for the said purposes, to sign Vakalatnama etc. and to represent the Company before the Arbitral Tribunal, Hon'ble Courts, Legal Proceedings of the said Project.



(S.V. DESAI)  
 WHOLE TIME DIRECTOR & SR. EXECUTIVE VICE PRESIDENT  
 (CIVIL INFRASTRUCTURE)  
 LARSEN & TOUBRO LIMITED



X

4. To appear / represent the Company in all Conciliation, Legal, Arbitration proceedings pertaining to the said Project and to sign, file, necessary applications, statement of Claims, Counter Claims, Objections, Rejoinder, Affidavits etc. and to sign any Settlement Deed/Agreement or any other Agreement for arriving at any settlement with Authority and others connected with the said Project.
5. To add, modify, amend or withdraw any of the aforesaid Application, Petition, Affidavit, counter statement, Written Statements, Counter / reply statements, Rejoinders etc. before the Court and other appropriate Courts having jurisdiction in respect of all Legal, Arbitration proceedings pertaining to the said Project.
6. To Swear on Oath, state on Affidavits, adduce evidence, to cause any oral or documentary evidence to be adduced before the Arbitration Tribunal, Hon'ble Courts and to cause inspection of subject matter of disputes, inspection of documents, etc. in connection with all Conciliation, Legal, Arbitration proceedings of the said Project.
7. And generally to do all such acts, deeds and things in the name and on behalf of the Company as Mr.SUBHENDU GHOSH may consider expedient severally in connection with all Conciliation, Legal, Arbitration proceedings of the said Project.

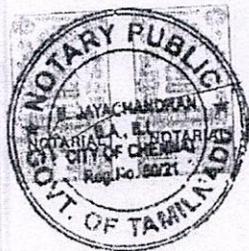
And the Whole Time Director & Sr. Executive Vice President (Civil Infrastructure) hereby ratifies the Affidavit leading evidence and agrees to ratify and confirm all that the said Mr.SUBHENDU GHOSH has done hitherto and shall do or cause to be done by virtue of these presents lawfully.

IN WITNESS WHEREOF Mr. S.V. Desai, Whole Time Director & Sr. Executive Vice President (Civil Infrastructure) of the Company has set and subscribed his name and signature for and on behalf of the Company as its duly constituted agent at Chennai on this 14<sup>th</sup> day of September 2022.



(S.V. DESAI)  
WHOLE TIME DIRECTOR & SR. EXECUTIVE VICE PRESIDENT  
(CIVIL INFRASTRUCTURE)  
LARSEN & TOUBRO LIMITED

Signed in presence of:



R. 2 10 22  
R. JAYACHANDRAN  
ADVOCATE & NOTARY  
Saidapet Par Association  
Saidpet Court, Chennai - 15.





**B**  
**219**  
**Pollution Control Board, Assam**  
**Bamunimaidam, Guwahati-21**  
(Department of Environment & Forests:: Govt. of Assam)  
Phone No: 0361-265774 & 2550258: Fax: 2550258  
Website: [www.pcbassam.org](http://www.pcbassam.org)



X

No. WB/BONG/T-941/21-22/6

Dated Guwahati, the 08<sup>th</sup> Mar.2022

24/49

**““CONSENT TO ESTABLISH”**

“CONSENT TO ESTABLISH” (CTE) under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended is granted to-

- i) Name of Industry : M/s Larsen & Toubro Construction Ltd.  
ii) Name of the Occupier / Applicant : Biplab Kumar Ash, Departmental in Charge.  
and Designation  
iii) Address of Industry : P.O.-Jaraguri, Gossaigaon, Jaraguri, Dist-  
Kokrajhar, Assam-783361  
iv) Project cost : Rs. 53.06 Lakhs  
v) Details of Project/Category : Stone Crusher, Orange Category

Sl No.	Product	Quantity/ Capacity
1	20MM Stone Aggregates	20,000 MT /Month
2	10MM Stone Aggregates	15,000MT/Month
3	Stone Dust	15,000MT/Month

**TERMS AND CONDITIONS:**

1. This Consent to Establish (CTE) has been accorded based on the particulars furnished by the applicant vide Application ID-1003055 and subject to addition of further or more conditions if so warranted by subsequent developments. The CTE will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This “CTE” will be valid till the date of commissioning of the unit or seven (7) years whichever is earlier.
3. The CTE may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
  - a) Violation of any Terms and Conditions of this CTE;
  - b) Obtaining the CTE by misrepresentation or failure to disclose fully all relevant facts
4. To regularize the subsequent process, the legal provisions of “Consent to Operate” as per Act shall have to be timely adhered to. The project authority shall not operate the unit before obtaining “Consent to Operate” from the Board.
5. Proper housekeeping has to be maintained. The unit shall not burn any solid waste inside the premises.
6. The project proponent must develop a greenbelt/plantation area with native trees covering atleast 33% of the total plot area to develop Green Belt and Carbon Sink.



Contd. n/7



**Quantitative standard for SPM :-**

- The suspended particulate matter measured between 3 to 10 meters from any process equipment of a stone-crushing unit shall not exceed  $600\mu\text{g}/\text{m}^3$
6. The unit shall install permanent boundary line/partition wall of minimum 10ft height with tin/asbestos sheet or other non-porous partition material with installation of permanent boundary posts.

The unit shall submit compliance report of the mandated conditions by April 15<sup>th</sup> every year to Member Secretary, PCBA as well as to Regional Laboratory cum Office, Bongaigaon, PCBA. The Board will have the liberty to withdraw the CTE if adequate pollution control and safety measures are not taken.

(Shantanu Kr. Dutta)  
Member Secretary

Dated Guwahati, the 08<sup>th</sup> Mar.2022

Memo No. WB/BONG/T-941/21-22/6-A

2449

Copy to:

- ✓ 1. M/s Larsen & Toubro Construction Ltd. P.O.-Jaraguri, Gossaigaon, Jaraguri, Dist-Kokrajhar, Assam-783361 for information & necessary action.

(Shantanu Kr. Dutta)  
Member Secretary





**Pollution Control Board, Assam**  
**Bamunimaidam, Guwahati-21**

**NOTIFICATION**

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

Member Secretary

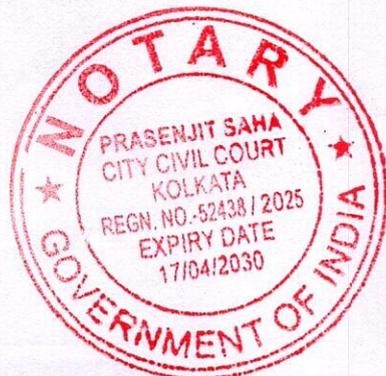
Memo No. PCBA/LGL-95/2021/Notification/01-A

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

Copy to:

1. The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandin Barta" on 12.11.2021.
5. Notice Board, Head Office / Website ([www.pcbassam.org](http://www.pcbassam.org)), PCBA.

*Shy*  
Member Secretary



**DISTRICT LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ALIPURDUAR DISTRICT**

No. ৭৪৭

Date: 19-12-16

**SRI. RAJKUMAR BARMAN, S/O- LT. FATIK BARMAN, VILL & P.O- HEMAGURI, P.S- KUMARGRAM, DIST- ALIPURDUAR, PIN- 736207, WEST BENGAL**

**Subject :- ENVIRONMENTAL CLEARANCE FOR EXTRACTION OF RIVERBED MATERIALS.**

This has a reference to your application in Form 1M, along with Pre-feasibility Report and Approved mining Plan dated 01.12.2016 and subsequent communications for Environmental Clearance for the proposed extraction by **SRI. RAJKUMAR BARMAN** at Plot No. 1697, J.L. No. 37, Mouza Kumargram, P.S. Kumargram, District Alipurduar, West Bengal.

The proposal has been examined and processed in accordance with the EIA Notification S.O 141(E) dated 15<sup>th</sup> January, 2016. It is noted that the proposed proposal is for mining of Riverbed materials having area of 3.00 Acres / 1.21 Ha with production capacity of 341897.6 c.ft/annum Plot No. 1697, J.L. No. 37, Mouza Kumargram, P.S. Kumargram, District Alipurduar, West Bengal, proposed by **SRI. RAJKUMAR BARMAN**.

The Co-ordinates of the lease area is located at N 26°36'17.27" and E 89°48'54.66". The District Level Environment Impact Assessment Authority (D.E.I.A.A), Alipurduar District, examined the proposal noted above and also perused recommendations of the District Committee. After due consideration of the project proposal and the recommendations of the District Level Expert Appraisal Committee (D.E.A.C), and the District Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the E.I.A notification no. S.O. 141(E) dated 15/01/2016 of the Ministry of Environment, Forests & Climate Change, GOI, subject to strict compliance of terms and conditions as mentioned below:

1.	The Project Proponent should have valid lease and all the permits.
2.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case (SLP© Nos. 19628-19629 of 2009) and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 shall be strictly followed.
3.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
4.	The depth of mining in Riverbed shall not exceed 3 meter or water level whichever is less.



5. No River sand mining is allowed in rainy season.
6. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity /production levels shall be decreased/stopped accordingly till the replenishment is completed.
7. Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River Channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
8. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
9. Mining shall be done in layers of 1 meters depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
10. To maintain safety and stability of Riverbanks i.e. 3 meter of 10% of the width of the River whichever is more will be left intact as no mining zone.
11. No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
12. No blasting shall be resorted to in River mining and without permission at any other place.
13. Manual method of mining shall be followed.
14. Mining should be done only in area/stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
15. Mining should begin only after pucca pillar marking the boundary of lease area is created at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
16. The top soil in case of surface land mining shall be stored temporarily in a earmarked site and concurrently used for land reclamation, where applicable.
17. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection
18. For each mining lease site the access should be controlled in a way that vehicle carrying mineral from that area are tracked and accounted for.
19. Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
20. Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
21. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
22. Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
23. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not overload. Wheel washing facility should be installed and used.
24. The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
25. Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC



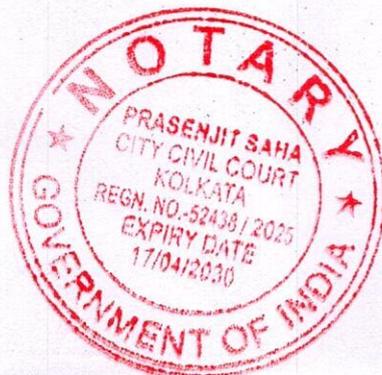
	holder should plant and maintain for lease period at least 5 trees per hectare in acre near lease.
26.	Protection of turtle and bird habitats shall be ensured.
27.	No felling of tree near quarry is allowed. For mining lease within 10 km of the National Park/Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Line(WBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
28.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
29.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
30.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope
31.	No extraction of stone/boulder/sand in landslide prone area.
32.	Controlled clearance of riparian vegetation to be undertaken
33.	Site clearance and tidiness is very much needed to have less visual impact of mining.
34.	Damping of waste shall be done in earmarked places as approved in Mining Plan
35.	Rubbish burial shall not be done in the Rivers.
36.	The EC holder shall take all possible precaution for the protection of environment and control of pollution.
37.	Effluent discharge. If any, should be kept to the minimum and it should meet the standards prescribed.
38.	Mining shall not be undertaken in a mining lease located in 300 metre of bridge, 200 metre upstream and downstream of water supply / irrigation scheme. 100 metre from the edge from the edge of State Highway and 10 metres from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
39.	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 300 metres) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
40.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archeological importance.
41.	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
42.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
43.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.





44.	No stacking allowed on road side along National Highways.
45.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
46.	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC cluster.
47.	Site specific plan with eco-restoration should be in place and implemented.
48.	Health and safety of workers should be taken care of.
49.	Transport of mineral will not be done through villages / habitations.
50.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
51.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
52.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained: also, Occupational health check-ups for workers having some ailments like BP diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial / preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
53.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
54.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

Member Secretary,  
D.E.I.A.A, Alipurduar



21

**DISTRICT LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ALIPURDUAR DISTRICT**

No. 776

Date: 19.12.16

**SRI. SUBHRAJIT SARKAR, S/O- LT. RAMENDRA CHANDRA SARKAR, VILL- PURBA  
CHARCHAKA, P.O- BAROBISA, P.S- KUMARGRAM, DIST- ALIPURDUAR, PIN-  
736207, WEST BENGAL.**

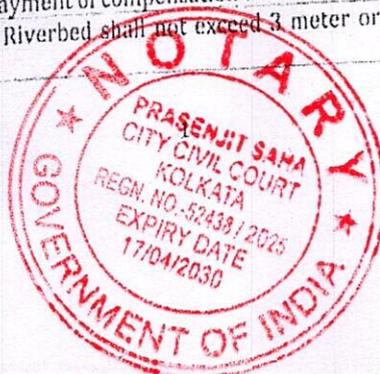
**Subject :- ENVIRONMENTAL CLEARANCE FOR EXTRACTION OF  
RIVERBED MATERIALS.**

This has a reference to your application in Form 1M, along with Pre-feasibility Report and Approved mining Plan dated 25.11.2016 and subsequent communications for Environmental Clearance for the proposed extraction by **SRI. SUBHRAJIT SARKAR** at Plot No. 772, 773, 906 & 907, J.L. No. 21, Mouza Gachimari, P.S. Kumargram, District Allpurduar, West Bengal.

The proposal has been examined and processed in accordance with the EIA Notification S.O 141(E) dated 15<sup>th</sup> January, 2016. It is noted that the proposed proposal is for mining of Riverbed materials having area of 9.00 Acres / 3.64 Ha with production capacity of 1028518.4 c.ft./annum Plot No. . 772, 773, 906 & 907, J.L. No. 21, Mouza Gachimari, P.S. Kumargram, District Allpurduar, West Bengal, proposed by **SRI. SUBHRAJIT SARKAR.**

The Co-ordinates of the lease area is located at N 26°30'24.56" and E 89°47'49.53". The District Level Environment Impact Assessment Authority (D.E.I.A.A), Alipurduar District, examined the proposal noted above and also perused recommendations of the District Committee. After due consideration of the project proposal and the recommendations of the District Level Expert Appraisal Committee (D.E.A.C), and the District Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the E.I.A notification no. S.O. 141(E) dated 15/01/2016 of the Ministry of Environment, Forests & Climate Change, GOI, subject to strict compliance of terms and conditions as mentioned below:

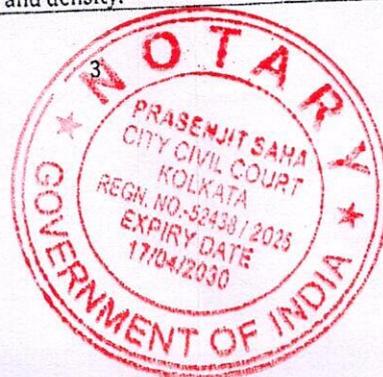
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|----|---|
| 1. | The Project Proponent should have valid lease and all the permits.  |
| 2. | The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case (SLP@ Nos. 19628-19629 of 2009) and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 shall be strictly followed. |
| 3. | All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.                         |
| 4. | The depth of mining in Riverbed shall not exceed 3 meter or water level whichever is less.  |



5.	No River sand mining is allowed in rainy season.
6.	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity /production levels shall be decreased/stopped accordingly till the replenishment is completed.
7.	Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River Channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
8.	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
9.	Mining shall be done in layers of 1 meters depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
10.	To maintain safety and stability of Riverbanks i.e. 3 meter of 10% of the width of the River whichever is more will be left intact as no mining zone.
11.	No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
12.	No blasting shall be resorted to in River mining and without permission at any other place.
13.	Manual method of mining shall be followed.
14.	Mining should be done only in area/stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
15.	Mining should begin only after pucca pillar marking the boundary of lease area is created at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
16.	The top soil in case of surface land mining shall be stored temporarily in a earmarked site and concurrently used for land reclamation, where applicable.
17.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection
18.	For each mining lease site the access should be controlled in a way that vehicle carrying mineral from that area are tracked and accounted for.
19.	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
20.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
21.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
22.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
23.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not overload. Wheel washing facility should be installed and used.
24.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
25.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC

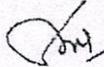


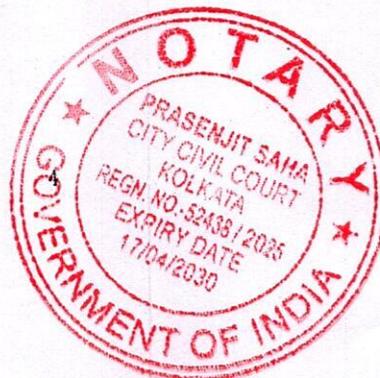
	holder should plant and maintain for lease period at least 5 trees per hectare in acre near lease.
26.	Protection of turtle and bird habitats shall be ensured.
27.	No felling of tree near quarry is allowed. For mining lease within 10 km of the National Park/Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Line(WBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460of 2004.
28.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
29.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
30.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to step angle of slope
31.	No extraction of stone/boulder/sand in landslide prone area.
32.	Controlled clearance of riparian vegetation to be undertaken
33.	Site clearance and tidiness is very much needed to have less visual impact of mining.
34.	Damping of waste shall be done in earmarked places as approved in Mining Plan
35.	Rubbish burial shall not be done in the Rivers.
36.	The EC holder shall take all possible precaution for the protection of environment and control of pollution.
37.	Effluent discharge. If any, should be kept to the minimum and it should meet the standards prescribed.
38.	Mining shall not be undertaken in a mining lease located in 300 metre of bridge, 200 metre upstream and downstream of water supply / irrigation scheme. 100 metre from the edge from the edge of State Highway and 10 metres from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
39.	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 300 metres) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
40.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archeological importance.
41.	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
42.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
43.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.



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44.	No stacking allowed on road side along National Highways.
45.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
46.	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC cluster.
47.	Site specific plan with eco-restoration should be in place and implemented.
48.	Health and safety of workers should be taken care of.
49.	Transport of mineral will not be done through villages / habitations.
50.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
51.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
52.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained: also, Occupational health check-ups for workers having some ailments like BP diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial / preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
53.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
54.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

  
Member Secretary,  
D.E.I.A.A, Alipurduar



25

**DISTRICT LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
(D.E.I.A.A)  
ALIPURDUAR DISTRICT**

No. 498

Date: 22/9/17

SRI. DILIP KUMAR DAS, S/O- LT. RAJKUMAR DAS, VILL- CHENGARI, P.O- HEMAGURI, P.S- KUMARGRAM, DIST- ALIPURDUAR, PIN- 736203, WEST BENGAL

**Subject :- ENVIRONMENTAL CLEARANCE FOR EXTRACTION OF RIVERBED MATERIALS.**

This has a reference to your application in Form 1M, along with Pre-feasibility Report and Approved mining Plan dated 20.01.2017 and subsequent communications for Environmental Clearance for the proposed extraction by SRI. DILIP KUMAR DAS at Plot No. 01 (RS), J.L. No. 40, Mouza- Paglarhat, P.S. Kumargram, District Alipurduar, West Bengal.

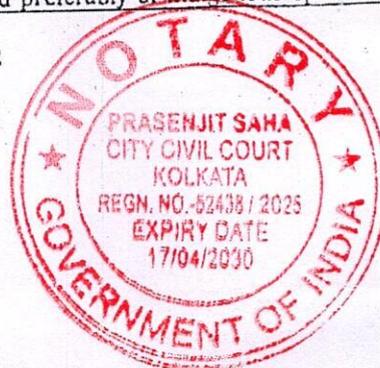
The proposal has been examined and processed in accordance with the EIA Notification S.O 141(E) dated 15<sup>th</sup> January, 2016. It is noted that the proposed proposal is for mining of Riverbed materials having area of 3.00 / 1.21 Ha with average production capacity of 800936.64 c.ft/annum Plot No. 01 (RS), J.L. No. 40, Mouza- Paglarhat, P.S. Kumargram, District Alipurduar, West Bengal, proposed by SRI. DILIP KUMAR DAS.

The Co-ordinates of the lease area is located at N 26°36'39.57" and E 89°48'45.53". The District Level Environment Impact Assessment Authority (D.E.I.A.A), Alipurduar District; examined the proposal noted above and also perused recommendations of the District Committee. After due consideration of the project proposal and the recommendations of the District Level Expert Appraisal Committee (D.E.A.C), and the District Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the E.I.A notification no. S.O. 141(E) dated 15/01/2016 of the Ministry of Environment, Forests & Climate Change, GOI, subject to strict compliance of terms and conditions as mentioned below:

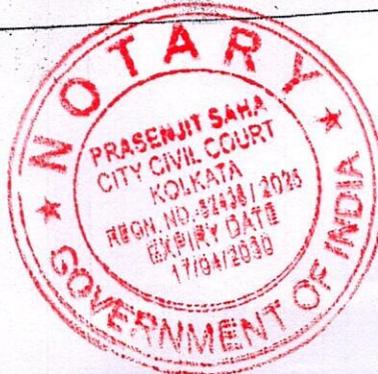
1.	The Project Proponent should have valid lease and all the permits.
2.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case (SLP@ Nos. 19628-19629 of 2009) and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 shall be strictly followed.
3.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
4.	The depth of mining in Riverbed shall not exceed 3 meter or water level whichever is less.



5.	No River sand mining is allowed in rainy season.
6.	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity /production levels shall be decreased/stopped accordingly till the replenishment is completed.
7.	Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River Channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
8.	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
9.	Mining shall be done in layers of 1 meters depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
10.	To maintain safety and stability of Riverbanks i.e. 3 meter of 10% of the width of the River whichever is more will be left intact as no mining zone.
11.	No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
12.	No blasting shall be resorted to in River mining and without permission at any other place.
13.	Manual method of mining shall be followed.
14.	Mining should be done only in area/stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
15.	Mining should begin only after pucca pillar marking the boundary of lease area is created at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
16.	The top soil in case of surface land mining shall be stored temporarily in a earmarked site and concurrently used for land reclamation, where applicable.
17.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection
18.	For each mining lease site the access should be controlled in a way that vehicle carrying mineral from that area are tracked and accounted for.
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22.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
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	holder should plant and maintain for lease period at least 5 trees per hectare in acre near lease.
26.	Protection of turtle and bird habitats shall be ensured.
27.	No felling of tree near quarry is allowed. For mining lease within 10 km of the National Park/Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Line(WBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
28.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
29.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
30.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to step angle of slope
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32.	Controlled clearance of riparian vegetation to be undertaken
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42.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
43.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.

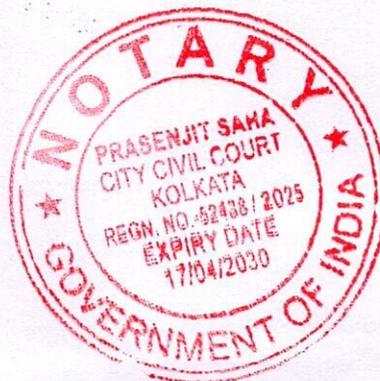


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44.	No stacking allowed on road side along National Highways.
45.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
46.	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC cluster.
47.	Site specific plan with eco-restoration should be in place and implemented.
48.	Health and safety of workers should be taken care of.
49.	Transport of mineral will not be done through villages / habitations.
50.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
51.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
52.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained: also, Occupational health check-ups for workers having some ailments like BP diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial / preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
53.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
54.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

A.A)6/11/22/11/12

Member Secretary,  
D.E.I.A.A, Alipurduar



29

C0113210

# WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan' Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098  
(Orange/Green Category Unit)



Memo Number: 22

Date 05.01.2022

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

M/s. LARSEN & TOUBRO LIMITED

(hereinafter referred to as Applicant) for its unit located at Vill - Dakhin Chaugmatal, P.O - Hemaguri, Block - Kumargram, Dist - Alipurdur, Pin - 736203, West Bengal. New Dakhin Chaugmatal, P.O - 42, Khairan NO - 1030 Plot no - 999

(Detailed address of the manufacturing unit)

for a period from 25.01.2022 to 25.01.2026 to operate an industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises and of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions:**

01. This Consent is valid for the manufacture of

Sl. No.	Name of major products and by-products	Quantity produced per month	Sl. No.	Name of major products and by-products	Quantity produced per month
01	STONE CHIP	37,000 MT	03		
02			04		

02. The Applicant shall observe the following fuel consumption pattern.

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	DIESEL	250 Ltrs	02	-	-
			03	-	-

03. The Applicant falls in the Orange category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act, and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
1000 Ltrs.	500 Ltrs.	NA	NA

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	NA	NA	NA
Quantity	KL	KL	KL
Place of discharge			

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Outlet No.	Nature of effluent	Parameters and standard (in mg/l. max)						Frequency of effluent sampling
		pH	BOD	COD	TSS	O & G		



(2)

07. This Applicant shall provide comprehensive pollution control equipment and operate and maintain the same continuously to conform the quality of the final gaseous emission to the Standard as given below:

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm <sup>3</sup> /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed				Frequency of sampling
					SPM (mg./Nm <sup>3</sup> )	CO (% v/v)			
S-1									
S-2	5.5 m	Diesel Generator	75-100	15-36		6.6			
S-3									
S-4									

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
STONE DUST	1, TON Approx	Taken to Road /	Manufacturing of concrete etc.

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L <sub>eq</sub>	Time	Limit in dB (A) L <sub>eq</sub>
Day time (00 a.m. to 09 p.m.)	55	Night Time (09 p.m. to 06 a.m.)	45

10. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

11. The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.

12. The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.

13. The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.

14. All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

16. The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.

17. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

18. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.

19. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.

20. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

21. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and Public Liability Insurance Act, 1991.

Additional Conditions:



(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Engr./Sr. Scientist)



XI

E

NOC 152362

# WEST BENGAL POLLUTION CONTROL BOARD

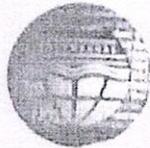
Paribesh Sadhan  
10A, Block-LA, Sector-III  
Bidhannagar, Kolkata-700 098

Memo No

20

Dated 15.11.2021

From  
Member Secretary,  
West Bengal Pollution Control Board



To  
Larsen And Tubro Ltd.  
V.R. Saravanan Kumar

Sub: Consent to Establish (NOC) from Environmental Point of View

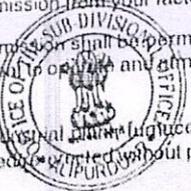
Ref: Your letter No. NLL Dated 27.09.2021

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s  
Larsen And Tubro Ltd.  
for manufacturing storage installation of stone chips

at Dakeshin, Cherymari, PO-Hemagnani, Block-Kumargram, Dist-Alipandua, WB.  
Regn. No-999, JJ No-2102, Plot No. 1030, Mouza-Bokain, Panchayat.  
this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point  
of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
4. All emission from your factory shall conform to the standards as laid down by this Board
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981
6. No industrial chimney, flue, chimneys, control equipment, etc shall be constructed or erected without prior approval of this Board



Sub-Divisional Officer  
&  
Ex-Officio Environmental Officer  
Alipandua Sub-Division

32

NOC 152362

7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
  - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
  - Environment (Protection) Act, 1986
  - Environment (Protection) Rules, 1986
  - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
  - Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
  - The Public Liability Insurance Act, 1991 and Amended Act, 1992
  - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
  - Biomedical Wastes (Management & Handling) Rules, 1996 and Amended Rules 2000 if applicable.
  - Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
  - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

**SPECIAL CONDITION:**

Special care to be taken to minimize air pollution due to dust particles.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully

Sub-Divisional Officer

West Bengal Pollution Control Board

Alipurdwar Sub-Division

Dated: 15.11.2021

Memo No. 20(4)

Copy forwarded for information to:

- Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, VIII/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Asansol Sub-R.O./WBPC Board

Himalaya Bhawan  
Delhi Road, Dankuni  
Dist. Hooghly

Vill, Panpur  
Kalyani Expressway  
P.O. Narayanpur  
Dist. 24 Pgs. (N)

Sahid Khudiram Sarani  
City Centre, Durgapur-16  
Dist. Burdwan

10, Camac Street  
2nd Floor  
Kolkata-700 017

Paribesh Bhawan  
10A, LA-Block, Sector-III

Block-05 at 40  
Flats Complex  
Adjacent to Priyambada  
Housing Estate  
P.O. : Khanjanchak,  
P.S. Durgachak  
Haldia-721602  
Dist. : Purba Medinipur

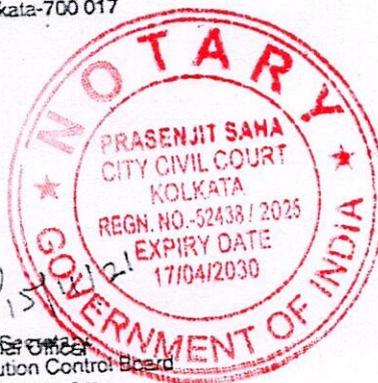
Panbahan Nagar  
Matigara, Siliguri  
Dist.-Darjeeling

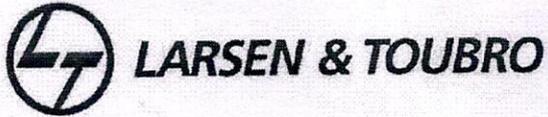


Indoor Stadium  
Balurchar Bandh Road  
Malda-732101

Asansol Sub-Regional Office  
ADDA Commercial Market (2nd Floor)  
Opposite Asansol Fire Station  
G.T. Road, Asansol-713 301

Sub-Divisional Officer  
West Bengal Pollution Control Board  
Ex-Officio Environmental Officer  
Alipurdwar Sub-Division





**LARSEN & TOUBRO**

Larsen & Toubro Limited  
L&T Construction  
Heavy Civil Infrastructure  
Mount Poonamallee Road, Manapakkam  
P. B. No. 979, Chennai – 600 089, INDIA  
CIN:L99999MH1946PLC004768

33

Ref: L&T/TIHC/SIEAA-WB/2023/01

Date: 19.06.2023

To,  
The Member Secretary  
SEIAA  
Prani Sampad Bhavan  
5<sup>th</sup> Floor, LB – Block, Sector – III,  
Salt Lake, Kolkata – 700106

Subject: Submission of documents required for EC of L&T Stone Crusher.

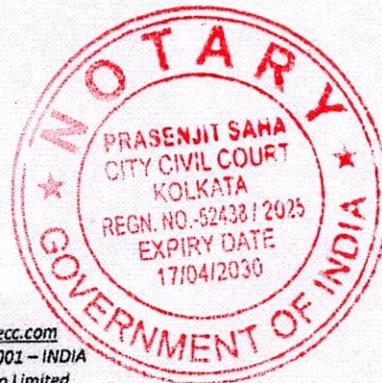
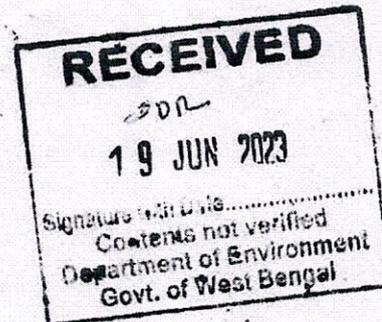
Dear Sir,

This is for your kind perusal that on behalf of L&T Limited, we are submitting all the required documents for the grant of EC for Stone Crusher working as per NGT Guidelines passed in passed in M.A. No. 13/2019 arising out of Original Application No. 479/2016 (Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors.).

Kindly acknowledge the receipt of the same.

Thanking You.

V.R. Sarayanakumar  
Project Director  
L&T Limited  
Dhubri-Phulbari Bridge Project



Surbendu Ghosh.



**VAKALATNAMA**  
**IN THE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL**  
**FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

Original Application No. 123 of 2025/EZ

Biplab Kumar Chowdhury

..... Applicant

Versus

West Bengal Pollution Control Board & Ors.

..... Respondent

Know All Men by These Present that I/We, the respondent no. 12,  
M/s. Larsen & Toubro Limited

in the above case do hereby make constitute and appoint the advocates named below my/our true and lawful Advocate and empower them to appear, act, present applications, petitions and affidavits, plead, appeal and compromise for me/us in my/our name and on my/our behalf in the above matter, and for the purpose and in connection therewith to deposit or withdraw moneys, file in or take out documents and papers and to do all acts whatsoever that may be necessary, and I/We say that any act so done by any of the said Advocate after accepting this power shall be considered as my/our own act to all intents and purposes and I/We hereby agree to ratify and confirm the same. Be it further known that I/We shall pay in full to the said Advocate their usual or settled fees and charges and in default of such payment they will not be bound to do any of the above acts at any stage in the matter. To the above effect I/We executive this power this            day of 2025.

Bhaskar Mukherjee  
Advocate

Contact no. - 9830442825

email - bhaskarmukherjee2023@yahoo.co.in

Enrollment no. - WB/1309/1999

Both c/o. Vidan Moses & Co.  
6, Old Post Office Street,  
Kolkata - 700001

Nafisa Yasmin  
Advocate

Contact no. 9038858046

email - nafisaroma3110@gmail.com

Enrollment no. - WB/1412/2014

Vakalatnama received and  
accepted by me.  
Bhaskar Mukherjee  
Adv.

Accepted as above  
Nafisa Yasmin -  
Advocate